[थो शिव चन्द्र झा]

सदन का भ्रीर इस सरकार का ध्यान एक गम्भीर विषय की ग्रोर खींचना चाहता ह । वह विषय है कि जो हमारे राष्ट्रीय म्रांदोलन के महान नेता थे जिनसे हमारा बहुत सहयोग था जिनके नेतत्व में हम लोगों ने काम किया, देश ने काम किया और देश याजाद हया ।

हमारी आखों के सामने सभी भी उन की तनदृरुस्ती खराब है स्रोर पाकिस्तानी जेल में भ्रभी तक सड़ रहे हैं--खान ग्रब्दल गफ्फार खां, बादशाह खां। मैंने पहले भी यह बात उठाई थी और मेरे उठाने पर सरकार जनी श्रीर प्रधान मंत्री जगी। प्रधान मंत्री ने भी वक्तव्य देना शरू किया। यह बात ग्रखबार में आई थी। लेकिन मैं जानना चाहता हुं कि बात उतने तक रह गयी या पाकिस्तान सरकार से इस सरकार ने कोई कन्टेक्ट किया भी है कि उन के स्वास्थ्य लाभ के लिए उन को छोड़ दिया जाय ग्रीर हिन्दुस्तान ग्राने दिया जाय ताकि भारत जो उन की सेवा कर सकता है वह कर सके? मैं जानना चाहता हुं खासकर प्रधान मंत्री से कि कितनी बार उन्होंने कन्टेक्ट किया, है और क्या रेस्पांस पाकिस्तान सरकार का हुआ है ? उपसभापति जी, वहां के लागों का नेतृत्व कर रहे हैं ग्रीर करने लायक भी हैं, बल्कि वहां भी amendment is नेतृस्व करने लायक हैं और हम लोग unanimous जिस काम कोँ **गीधी जी ने छोड़ा** और लोकनायक ने **भागे बढ़ाया यहां श्चा**कर उस को वह चलाएं । दिमागी तौर पर अभी बह ठीक हैं । उन्होंने हाल में कहा कि Central पाकिस्तान भ्रमेरिका की डिक्टेंट के मुताबिक काम करता है। इसलिए मैं प्रधानमंत्री से भाग्रह करना चाहता है Election Commission wanted कि वह बतायें कि कितनी बार उन्होंने

करटेक्ट किया है, बल्कि ग्रन्छ। ता यह हो कि यह सरकार हर महीने एक हैरथ ब्लेटिन उन की हैरथ के मताहिलक निकाले आहर सदन की बताये।

REFERENCE TO THE .REPORTED SUGGESTION OF .THE CENTRAL GOVERNMENT TO THE MAHARA-SHTRA STATE GOVERNMENT FOR AMENDMENTS .IN THE PREVEN-TION OF CORRUPTION AC'

ADVANI SHRI LAL K. (Madhya Pradesh): Mr. Deputy Chairman, I arm grateful to you for extremely permitting me to raise this very important issue.

SHRI **SHRIDHAR** WASUDEO DHABE (Maharashtra): Sir...

MR. DEPUTY CHAIRMAN: I him. I cannot allow allowed

SHRIDHAR SHRI WASUDEO DHABE: In the previous case you have allowed. Two members spoke.

SHRI LAL ADVANI: K Democrats all over the country have been ed to read this morning's news on the front page in the hus appeared tnes of India". The substance बादशाह खां दिमागी तीर पर ग्रभी भी that the Centre has directed the Chief Minister of Maharashtra to amend-the Anti-Corruption Act. The proposed to annul of the judgment Supreme Court which held that a legislator was .not a public servant under the Act

> Sir, in recent weeks we have very contrasting, varying and contradictory and reactions responses of the Government to judgments of the Supreme Court. One judgement of the Supreme Couct related to the electronic machines. Government should amend the Act

Act

All parties in Parliament wanted that the Government should amend the Act whereas the Government held: "No, the judgment is sound and we are not going to amend the Act". Now in this second case the Supreme Court has held that under the law MLA is not a public -servant, an M.P. is not a public servant. So an MLA or MP is not entitled to the safeguard that permission is to be sought from the This is a .very unexceplegislature. tionable judgment. After all we Members of Parliament, the legislators, do not seek any special privileges against the ordinary citizens in so far as cor-, ruption is concerned. We have our privileges under the Constitution such as that we are free to speak here without fear, so that we are able to perform our duties, I would like to know what exactly is the Government's position.

Sir, if it had been a party advice, it would be one thing. But in this case, the report says-and I read it-"The decision, clearly intended to take Mr. A. R. Antulay off the hook, was conveyed to Mr. Patil on Saturday morning. The Union Finance Minister, Mr. Pranab Mnkherjee, the defence Minister, Mr. R. Venkataraman, the Home Minister, Mr. P. C. Sethi, and the attorney general were present on the occasion". What is particularly important is that the Attorney General was present on the occason. Virtually it is the Political Affairs Committee of the Government. The presence of the Attorney General makes it kind of Central Government directive. The word used by the newspaper, Times of India", is that he has been "ordered" to do it. This particularly surprises because only yesterday, Sunday morning there was a report in the Tmes of India" itself in which Prime Minister was reported to have reacted very sharply when a Maharashtra Ram Rndalge, said that M.L.A., Mr. something shoud be done to save the former Chief Minister.

Mrs. Gandhi is said to have cornment-de," "Ask him to hold his tongue". This was a sharp reaction. According

to this report, Mrs. Gandhi further stated that since the matter was in a court of law, she could do little about it. Now my objection to any such directive is: (1) Government cannot issue a directive to a Chief Minister. The Chief Minister is opposed to it. He has said it publicly.

SHRI KALYAN ROY (West Bengal): Has he denied it?

SHRI LAL K. ADVANI: He has not denied it. My objection is: (1) There can be no such directive from the Centre to a Chief Minister. (2) If any amendment of this kind is made, it conferring legitimacy on would be corruption. (3) It would be shortcircuiting a judicial process. In this case, everyone knows that a Judge of the Bombay High Court held Mr. Antulay as prime facie guilty. And then subsequently the lav/ has gone into action. Many attempts made by him to thwart the legal process of the Judiciary came to an end when the Supreme court decided some back that a legislator under this Act is not a public servant and, therefore, it ordered the Bombay Court to proceed under under the law proceed against him. Now when the process is about to start or has started already, this attemp to short-circuit a should not be done. judicial process I strongly protest against it. rwptions).

MR. DEPUTY CHAIRMAN: He has made the point. I cannot allow everybody.

SHRI A. G. KULKARNI (Maharashtra):. On Mr. Kalraj Mishra's Special mention, you allowed Mr. Yadav, Mr. Rameshwar Singh and Mr. Jha to speak. Now you; are not allowing *ur.;* It is a matter of public importance. Sir, Antulay's case is not an isolated one. (Interruptions)

SHRI BUDDHA PRIYA MAURYA (Andhra Pradesh): Point of order.

MR. DEPUTY CHAIRMAN: I wil! hear his point of roder.

SHRI A. G. KULKARNI: Ours ir also a point of order. (Interruptions)

prevention of corruption Act

MR. DEPUTY CHAIRMAN: Let me him. (Interruptions) Already that point has been raised.

SHRIDHAR WASUDEO DHABE: Sir, you have allowed in the case of the previous one a Special Mention by Shri Ramanand Yadav, which is very unusual. You cannot run the House like this.

श्रोबद्ध प्रित्र मीर्जः सानमीय उप-सभापति जी. नहीं अफसोस भी हैं और परेशानो भी कि माननीय आडवाणी जी। ने जो इस परत है बहत ही तज्जीकार सदस्य हैं, उन्होंने इस सदन का व्हपयीग करना करना चाहा है।

AN HON. MEMBER: It is with the permission of the Chairman, not mis-

श्री बद्ध प्रिय मौर्य: काश कि वह मुत्रीम कोर्ट के जजमेंट को पढ़ नेते । बहुअखबार की निराधार खबर पर न जाते । अञ्चलार में जो बात छपी है वह निराधार है।

SHRI KALYAN ROY: He can deny it or confirm it. Let him deny. (Interruptionos)

श्रो लक्ती मारायण (दिस्ती): दिन्दी वेयरभैन शहब भाग को ऐस्तन लेना चाहिए उन के विकास ।

श्री उपसमापति : याप वैठिए । क्यों नुस्ता हो रहे हैं । साप बैठिये ।

श्री बुद्ध प्रिय मौर्यः जहां तक बन्नोम लोर्ट के फैसले का सवाल है, सब्रीम कोर्ट ने खुद ब्राब्तवं किया है कि बदि लेजिस्तेवर बाहै तो यह एक व्यवस्थाकर सकती है, जैसे कि उन्होंने दूसरे कानुनों में कर रखी है, जैसे कस्टम्स में बीर दूसरे-काननों में है कि कोई भी यदि भ्रष्टाचार करे लेजिस्लेचर, तो उस की प्रासीक्यट करने का अधिकार सरकार को होना चाहिए । सुत्रीम कोर्ट के खुद भारूवर्ष किया है । तो मैं यह

निवेदत करना चाहताहं कि जहां तक भ्रष्टाचार का प्रश्न है।

THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUK-HERJEE); Sir, we cannot have a discussion on it.

SHRI SHIVA CHANDRA JHA (Bihar); My point of order.

(SHRI PRANAB KUMAR MUK-HERJEE; No point of order, Mr. Jha. Listen. "We cannot allow have a new type of practice that on a special mention. Members would take part and it would convert into a whole discussion. If you want io have it... (Interruptions) listen to me. You cannot simp 7 browbeat us in this manner and do whatever you woilld like, you would depart from the procedure. VOII would change the rules. And I cannot understand, Sir, why it has been If ten members seek perpermitted. mission to raise the same subject, it is for the Chair to decide whether he will permit 10 Members or 11 Memat every bers or 12 Members. But stage to suit the convenience some members if we find that raleseverything bre to be practices and thrown to the wind. I am afraid, will be very difficult to conduct the business ofthe House. tions)

SHRI KALYAN ROY; That is what you are doing in the Bengal Assembly.

SHRI PRANAB KUMAR MUK-HERJEE; What has happened in the Bengal Assembly, you should be ashamed of. (Interruptions)

As my name has been mentioned to say that I have given some instructions, firstly, I have serious objection that Mr. Advani, however important he may be, he cannot utilise the floor of this House to browbeat Maharashtra Assembly. If they decide that they will have a certain type of legislation within the legisative competence of that House, Mr. Advani or anybody in this House

right to pass their observahas no tion on that. This is one aspect.

DiR. BHAI MAHAVIR ^Madhya • Pradesh): You have the right!

SHRI PRANAB KUMAR MUK-HERJEE; Neither I have the right.

Not only that. Mr. Advani has gene to the extent of giving advice to the Government of India on the type of attitude tnd. approach they will take to various judgements of the Supreme Court. I can thank him for the advice, but at the same time on behalf of Government I am rejecting his advice.

SHRI LAL K. ADVANI; Very good. I am not surprised. .

SHRI PRANAB KUMAR MUK-HERJEE; The second point is, what transpired 'between me and my colleagues who may be Chief Ministers or other Ministers, is none of the business of Mr. Advani or anybody else in this House.

MR. DEPUTY CHAIRMAN; Now the point is over. We go to the next item.

SHRI LALK. ADVANI; One a point of persona¹ explanation. I am really very sorry that the Leader of the House should have used words like my trying to browbeat the Assembly. I would request you, Sir, to examine my speech, and you will find that my entire thrust, if at all the report is correct, is against the Government, Central against the Government, not against the Assembly, not against the Chief Minister who, I am aware is opposed to any such thing. Therefore, my point is that he should withdraw the statement. Sir, bear with me for one moment. (Interruptions)

MR. DEPUTY CHAIRMAN; Please take your seat.

I STATUTORY RESOLUTION SEE-KING DISAPPROVAL OF THE INDUSTRIES (DEVELOPMENT AND REGULATION) AMEND-MENT ORDINACE, 1984—Contd.

Bill. 1984

H THE INDUSTRIES '(DEVELOP-MENT AND REGULATION) . .AMENDMENT BILL, 1984—Contd.

MR. DEPUTY CHAIRMAN; Now we shall take up further discussion the Resolution disapproving the on Industrial (Development and Regulation) Amendment 'Ordinance, 1984 and the Bill further to amend the Industries (Development and Regulation) Act, 1951.

The Minister to reply.

S5IRI A. G. KULKARNI (Maharashtra): Sir,...

MR. DEPUTY CHAIRMAN: No, the matter is over. (Interruptions)

SHRI A. G. ^KULKARNI; stage a walk-out in protest. (Interruptions)

(At this stage, some hon. Members *left the chamber)*

ADVANI (Madhya SHRI LAL K. Pradesh): Mr. Deputy Chairman, Sir, if you allow a Calling Attention on this...

MR. DEPUTY CHAIRMAN; * You give notice. We shall consider.

SHRI LAL K. ADVANI; You will consider this?

MR. DEPUTY CHAIRMAN; If you give notice, I will consider it.

SHRI LAL K. ADVANI; You can decide right now.

DEPUTY CHAIRMAN: cannot decide just now. If you give notice, I will consider it. That is all.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTTRY (SHRI PATTABHI RAMA RAO); Mr Deputy Chairman Sir, the purpose behind the introduction of the Bi* has already been ex""'.' v * by «/